

(c) whether any concrete proposal to provide flood relief to the flood affected states is under consideration of Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) In addition to physical flood protection works like flood control reservoirs, embankments and town protection works, emphasis is also given on non-structural measures, like, flood forecasting and warning and flood proofing arrangements.

(b) For the flood relief measures in Maharashtra during 1987-88, 1988-89 and 1989-90, a ceiling of Rs. NIL, Rs. 21.97 crores, Rs. 26.96 crores has been sanctioned respectively.

(c) and (d). As per the recommendations of the Ninth Finance Commission, a Calamity Relief Fund has been created for each State in which 75% is contributed by the Central Government, while the remaining 25% is provided by the State Government.

[English]

Review of Charter Fishing Policy

2349. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government have made any study to determine the effects of their Charter Fishing Policy on the prospects of the Indian and foreign fishing agencies;

(b) if so, the findings thereof;

(c) whether the Marine Products Export Development Authority (MPEDA) have sought review of Government's charter fish-

ing policy; and

(d) if so, Government's response thereto?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No, Sir.

(b) Does not arise.

(c) and (d). The Marine Products Export Development Authority (MPEDA) have not specifically sought for a review of the charter policy. However, while commenting on a representation, the MPEDA and inter alia suggested review of the policy. No such review has been undertaken.

Legislation on Job Reservation for SCs and STs

2350. SHRI J. CHOKKA RAO:
SHRI NAKUL NAYAK:

Will the Minister of WELFARE be pleased to state:

(a) whether Government propose to bring legislation making job reservation for the Scheduled Castes and Scheduled Tribes an actionable right; and

(b) if so, when such legislation would be brought before the Parliament?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) The Government have decided to bring forward the legislation for reservation of vacancies in posts and services in Central Government establishments for Scheduled Castes and Scheduled Tribes.

(b) The Legislation is likely to be introduced in the current Session of Parliament.